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WP-40422-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 18<sup>th</sup> OF DECEMBER, 2025

WRIT PETITION No. 40422 of 2025

*SARMILA SAYAM*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri R.N. Dwivedi - Advocate for the petitioner.*

*Dr. S.S. Chouhan - Govt. Advocate for the respondents/State.*

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ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for the petitioner very candidly admits that parts of the land which are required for construction of dam is owned by the father-in-law of the petitioner.

2. Since there is a private interest involved, no public interest litigation is maintainable at the behest of the petitioner.
3. Petition is accordingly dismissed.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

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